

¹[FORM No. 10-IF

[See sub-rule (1) of rule 21AH]

**Application for exercise of option under sub-section (5) of section 115BAD of the
Income-tax Act, 1961**

To,
The Assessing Officer,

.....

.....

Sir/ Madam,

I,....., on behalf of [name and registered address of the co-operative society exercising the option under sub-section (5) of section 115BAD] having Permanent Account Number (PAN)..... do hereby exercise the option referred to in sub-section (5) of section 115BAD of the Income-tax Act, 1961 for previous year 20.....-..... and subsequent years.

2. The details of the co-operative society are given below:

- (i) Name of the co-operative society : _____
- (ii) Whether a resident co-operative society : Yes/No
- (iii) PAN : _____
- (iv) Registered Address : _____
- (v) Date of Incorporation : dd/mm/yyyy
- (vi) Nature of activities : _____

3. (i) Whether the co-operative society has any Unit in International Financial Services Centre (IFSC), as referred to in sub-section (1A) of section 80LA: Yes/No

(ii) If answer to (i) is Yes, provide following details: (Add number of columns depending on number of Units):

	Unit 1	Unit 2	Unit 3
Name of Unit			
Address of Unit			
Nature of activities undertaken in Unit			

1. Inserted by Income-tax (Twenty second Amendment) Rules, 2020, w.e.f. 1-10-2020.

5. I understand that the option under sub-section (5) of section 115BAD, once exercised for any previous year, cannot be subsequently withdrawn for the same or any other previous year.

6. I do hereby further affirm that the conditions stipulated in section 115BAD are and shall be satisfied by the aforesaid co-operative society.

Place:

Date:

Yours faithfully,

Signature of Principal Officer.....

Name.....

Designation.....

Address.....

Note: This form shall be signed by the principal officer.]